

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
MUMBAI**

REGIONAL BENCH - COURT NO. 02

Service Tax Appeal No. 89975 of 2018

(Arising out of Order-in-Appeal No. PUN-EXCUS-001-APP-0256-18-19 dated 03.08.2018
passed by Commissioner of CGST & Central Excise, Pune, (Appeals-I))

Tenneco Automotive India Pvt Ltd.

.....Appellant

VERSUS

**Commissioner of CGST & Central Excise,
Pune-I**

.....Respondent

Appearance :

None for the Appellant

Shri Onil Shivadikar, Authorized Representative for the Respondent

CORAM:

HON'BLE MR. S.K. MOHANTY, MEMBER (JUDICIAL)

HON'BLE MR. P. ANJANI KUMAR, MEMBER (TECHNICAL)

FINAL ORDER NO. A/85375/2022

Date of Hearing : 20.04.2022

Date of Decision : 20.04.2022

PER : BENCH

When the matter was called for hearing today, the Ld. Authorized Representative for the Revenue submits that the appellant has opted under the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and to that effect, has also obtained the SVLDRS-4 Certificate. Since the issue has already been settled under the said scheme, the appeal is accordingly dismissed as deemed withdrawn.

(Dictated and pronounced in the open court)

**(S.K. Mohanty)
Member (Judicial)**

**(P. Anjani Kumar)
Member (Technical)**